

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 691/TT/2020

Date: 28.1.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of transmission tariff for 2004-09 and 2009-14 period, truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period for the Combined Asset-I : (i) 765 kV S/C Bina -Gwalior Transmission Line; (ii) 315 MVA, 400/220/33 kV ICT-I along with associated bays at Gwalior Sub-station (iii) LILO of 400 kV S/C Korba-Raipur line at Bhatapara Sub-station along with associated bays; (iv) 400 kV Khandwa Rajgarh Ckt-II along with associated bays and 765/400 kV ICT-III at Seoni Sub-station; (v) 400 kV Khandwa Rajgarh Ckt-I along with associated bays and 63 MVAR Bus Reactor Bina Sub-station; (vi) 400 kV ICT-II at Gwalior Sub-station; (vii) 400/220 kV ICT-II at Bhatapara Sub-station under Sipat-II Transmission System in the Western region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2021:-

2009-14 period

- a) Provide Auditor's certificate for ACE claimed for Asset 2 - 315 MVA, 400/220/33 KV ICT-I along with associated bays at Gwalior Sub-station in 2009-14.

- b) Provide details for the ACE claimed for Asset 2 - 315 MVA, 400/220/33 KV ICT-I along with associated bays at Gwalior Sub-station in 2009-14.

2014-19 period

- c) Confirm that the Income Tax Return for 2018-19 has been filed and submit the effective tax percentage for the financial year based on the Income Tax Return filed.

2019-24 period.

- d) Confirm whether any further ACE expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.
2. Confirm if all assets are currently in use and if there has been any decapitalization. In case of decapitalization of assets details to be furnished in Form 10B.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)